

## **Messages from Rajya Sabha and Bill as passed by Rajya Sabha-laid**

**SECRETARY GENERAL:** Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 11<sup>th</sup> December, 2023 agreed without any amendment to the Jammu and Kashmir Reservation (Amendment) Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 6<sup>th</sup> December, 2023."

(2) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 11<sup>th</sup> December, 2023 agreed without any amendment to the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 6<sup>th</sup> December, 2023."

(3) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023 which has been passed by the Rajya Sabha at its sitting held on the 12<sup>th</sup> December, 2023."

Sir, I lay on the Table the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023, as passed by Rajya Sabha on the 12<sup>th</sup> December, 2023.

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**12.03½ hrs**